

ACT No. VIII OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st February 1867.)

An Act to amend the law relating to Horse-racing in India.

WHEREAS it is expedient to exempt certain transactions connected with horse-racing from the operation of Act No. XXI of 1848
Preamble. *(for avoiding wagers)*; It is hereby enacted as follows :—

1. No subscription or contribution, or agreement to subscribe or contribute, made or entered into after the passing of this Act, for or toward any plate, prize, or sum of money, of the value or amount of five hundred rupees or upwards, to be awarded to the winner or winners of any horse-race, shall be deemed unlawful by reason of anything contained in the said Act No. XXI of 1848.

Subscriptions or agreements to subscribe to plates, &c., may be lawful notwithstanding Act No. XXI of 1848.

2. Nothing in this Act shall be deemed to legalize any transaction connected with horse-racing to which the provisions of Act No. V of 1844 *(for the suppression of all lotteries not authorized by Government)* apply.

Nothing in this Act to legalize lotteries.